

HIGH COURT OF TRIPURA
COMPETITIVE WRITTEN EXAMINATION FOR GRADE-I OF TRIPURA JUDICIAL SERVICE
2022

PAPER-III
TOTAL MARKS-100
DURATION- 3 (THREE) HOURS

(Note: The candidates are expected to refer the relevant decisions of the Apex Court and High Court while writing their answers to the questions.)

PART-A

1. Answer any one of the following questions:

15 Marks.

- (a) What do you understand by 'Administration of Justice'? Discuss its advantages and disadvantages.
- (b) What is Precedent? Explain the circumstances which weaken the binding force of a Precedent.
- (c) Discuss the idea of legal personality and examine the status of dead man.

2. Explain briefly the following terms (any five):

2x5=10 Marks.

- (a). Analytical Positivism.
- (b). Theory of Grundnorm.
- (c). Corrective Justice.
- (d). Theory of 'Social Solidarity'.
- (e). Supreme Legislation.
- (f). Custom as a source of law.

PART-B

3. Answer any one of the following questions:

15 Marks.

- (a). Explain the significance of the Preamble in Indian Constitution. Can the Preamble be amended? Discuss in the light of landmark cases.
- (b). Explain the legislative relations between Union and State. Enumerate the instances where Centre can directly legislate over the State subjects.
- (c). Describe the established procedure for amendment to the Constitution. Is the power of Parliament to amend the Constitution unlimited? Refer the relevant case laws.

4. Briefly explain the following terms (any five):

2x5=10 Marks.

- (a). Protection against Double Jeopardy.
- (b). Money Bill.
- (c). Doctrine of Pith and Substance.
- (d). Collective Responsibility.
- (e). Special Leave to Appeal.
- (f). Parliamentary Privilege.

PART-C

5. Write a judgment based on the materials available in the annexed paper book. The paper book contains the following:

50 Marks

- (a). **Plaint.**
- (b). **Written Statement.**
- (c). **Issues**
- (d). **Evidence by Plaintiff**
- (e). **Documents by Plaintiff**
- (f). **Evidence for Defendant No.1**
- (g). **Documents by Defendant No.1**

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